

(2012) 01 PAT CK 0012
In the Patna High Court
Case No : CWJC No. 4465 of 2005

Parshuram Choudhary

APPELLANT

Vs

Bihar State Electricity Board and Others

RESPONDENT

Date of Decision : 27-01-2012

Acts Referred:

Citation : (2013) 2 PLJR 724

Hon'ble Judges : Ravi Ranjan, J

Bench : Single Bench

Advocate : Prem Kumar Jha and Rajesh Kumar Jha, for the Appellant; Vinay Kirti Singh, for the Bihar State Electricity Board, R.S. Pradhan and Nilu Agrawal for the Bihar State Housing Board, for the Respondent

Final Decision : Disposed Off

Judgement

Ravi Ranjan, J.—Heard learned counsel for the petitioner, the respondent Bihar State Electricity Board and the Bihar State Housing Board. In view of the supplementary counter affidavit filed on behalf of the Housing Board after joint inspection by all the parties including the representatives of the Bihar State Electricity Board and in view of the fair stand taken by the learned counsel appearing for the Bihar State Electricity Board at the time of hearing, this writ application is being disposed of by consensual order as under.

2. In view of the fact that the concerned electric wire is going through the land of the petitioner inside the boundary wall and there is 20 feet road which is adjacent to boundary wall, the Bihar State Electricity Board is directed to take measures so that the wire is shifted outside boundary wall of the petitioner within four weeks from today.

3. Learned counsel for the petitioner fairly admits that if the wire is shifted outside the boundary wall then his grievance would stand settled. Accordingly, this writ application stands disposed of.